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CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: 783/94.

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DATE OF DECISION AUGUST 30, 1994.

Ashok Bapu Kale, Petitioner

Applicant in person. Advocate for the Petitioners

Versus

Union Of India & Others, Respondent

Shri V. S. Masurkar, Advocate for the Respondent(s)

CORAM:

The Hon'ble Shri Justice M. S. Deshpande, Vice-Chairman.

The Hon'ble Shri R. Rangarajan, Member (A).

1. ~~Whether Reporters of local papers may be allowed to see the Judgement ?~~
2. To be referred to the Reporter or not ?
3. ~~Whether their Lordships wish to see the fair copy of the Judgement ?~~
4. Whether it needs to be circulated to other Benches of the Tribunal ?


(M. S. DESHPANDE)
VICE-CHAIRMAN.

BEFORE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH

O.A. NO.: 783/94.

Ashok Bapu Kale ... Applicant

Versus

Union Of India & Others ... Respondents.

CORAM :

Hon'ble Shri Justice M. S. Deshpande, Vice-Chairman.

Hon'ble Shri R. Rangarajan, Member (A).

APPEARANCE :

1. Applicant in person.
2. Shri V. S. Masurkar,
Counsel for the respondents.

ORAL JUDGEMENT

DATED : AUGUST 30, 1994.

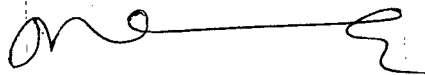
{ Per. Shri M. S. Deshpande, Vice-Chairman }.

1. The matter is taken up at the request of the applicant, who appeared later, in the presence of Shri Masurkar, Learned Counsel for the respondents. Heard the applicant in person and Shri Masurkar for the respondents.

2. The applicant's grievance is that, the model answers on the basis of which the answer books were examined, were themselves wrong and he wanted to demonstrate before us from some text books as to how they were wrong. The applicant had applied for revaluation but the earlier results were maintained. It is difficult to accept the contention of the applicant that we should ourselves ascertain about the correctness of the model

answers. The applicant does not have any other grievance.

3. In view of the above, we do not think that the relief can be granted. The O.A. is dismissed.



(R. RANGARAJAN)
MEMBER (A).



(M. S. DESHPANDE)
VICE-CHAIRMAN.

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